

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 748/2000

New Delhi this the 12th day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRIMATI SHANTA SHASTRY MEMBER (A)

Shri Krishan Kumar Thakur
S/o Shri D.C.Thakur
R/O A-1033, Jehangirpuri
Delhi-110 0033.

... Applicant

(By Advocate Shri V.K.Malhotra)

-Versus-

1. Union of India through
Secretary,
Ministry of Human Resources & Development
(Department of Education)
New Delhi.

2. The Director of Education,
Old Secretariat,
(Directorate of Education)
Government of National Capital
Territory of Delhi,
Delhi.

Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

A penalty of removal from service imposed on the applicant by the disciplinary authority on 1.12.1997 is impugned in the present OA.

2. Applicant, it is conceded by his counsel, has not preferred an appeal against the said order and has proceeded to impugn the same by straightaway presenting the present OA. Section 20 of the Administrative Tribunals Act, 1985 provides that the Tribunal shall not ordinarily admit an application unless it is satisfied that the applicant had availed

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of all the remedies available to him under the relevant service rules as to redressal of grievances. Since the applicant in the instant case has not so availed of all the remedies available to him, we are not inclined to entertain the present OA. The same is accordingly summarily rejected.

(A)

Shanta S-

(Shanta Shastry)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

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